

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2504  
ANSWERED ON:23.08.2013  
SALE OF LAND IN TRIBAL REGIONS  
Saroj Shri Tufani

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether there is any restriction on sale of land of tribal regions to the non-tribal people;
- (b) if so, the details thereof;
- (c) whether the Government has taken note of violation of the said restriction; and
- (d) if so, the complaints received in this regard during last three years and the current year, State/UT-wise along with action taken thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

- (a) & (b): As per provisions of the Para 5(2) of the Fifth Schedule to the Constitution of India, the Governors of the Scheduled Areas States are empowered to make regulations to prohibit or restrict the transfer of land by or among members of the Scheduled Tribes in the Scheduled Areas. The Scheduled Areas has been declared in the States of Andhra Pradesh, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Madhya Pradesh, Maharashtra, Odisha and Rajasthan. There is restriction for alienation of tribal land to the non-tribal people in the Scheduled Areas.
- (c) & (d): As per entry no 18 of the List II – State List of the Seventh Schedule to the Constitution of India, land is a State subject, so whenever any complaint is received in this Ministry, it is sent to the concerned State Government for appropriate action.